

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 254
TO BE ANSWERED ON 04.02.2020

MERGER OF CAPART WITH NIRD

254. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has approved the merger of Council for Advancement of People's Action and Rural Technology (CAPART) with the National Institute of Rural Development (NIRD);
- (b) if so, the details thereof; and
- (c) the time likely to be taken in merging of CAPART with NIRD?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a): Yes Sir, the Government has approved the dissolution of Council for Advancement of People's Action and Rural Technology (CAPART) and its merger in National Institute of Rural Development & Panchayati Raj (NIRD&PR). MoRD has been authorized to:

- (i) take appropriate measures for dissolution of CAPART as a Society under the Societies Registration Act, 1860 and its merger in NIRD&PR and to subsume all manpower and infrastructure of CAPART in NIRD&PR.
- (ii) amend the Memorandum of Association & Rules of NIRD&PR to take over the following functions of CAPART to carry out revised mandate of post-merged NIRD&PR:
 - 1) Promotion of voluntary action by training and capacity building;
 - 2) Promotion of technology for rural transformation and to act as a catalyst for development of technology appropriate for rural areas;
 - 3) Promotion and marketing of rural products and training for such activities; and
 - 4) To do such other things as NIRD&PR may consider necessary, incidental or conducive for attainment of the objectives of post merged NIRD&PR.
- (iii) transfer and merge 187 posts of CAPART in NIRD&PR.
- (iv) carry out appropriate and need based HR restructuring within the overall approved strength of post-merged NIRD&PR in order to effectively carry out its revised mandate.

(b): Necessary action to complete the merger of CAPART in NIRD&PR has already been initiated.